CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

THOMAS COOK (INDIA) LIMITED

This announcement ("Announcement") is with reference to the public announcement ("PA") issued on March 08, 2008, addendum cum corrigendum to the Public Announcement ("Addendum") issued on March 27, 2008, corrigendum to the Public Announcement ("Corrigendum") issued on April 23, 2008 and second corrigendum to the Public Announcement ("Second Corrigendum") issued on May 13, 2008 by Kotak Mahindra Capital Company Limited ("Manager to the Offer") for and on behalf of Thomas Cook UK Limited, a private limited company incorporated under the laws of England (hereinafter referred to as the "Acquirer") pursuant to and in compliance with, among others, regulation 10 and regulation 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997, as amended ("Regulations").

Shareholders are requested to kindly note the following:

1. Post stock split , Target Company's ISIN number has changed from INE332A01019 to INE332A01027. Therefore ISIN number in Table under Paragraph 54 of the PA should be read as INE332A01027. Similarly ISIN number in Table under Paragraph 98 of the Letter of Offer should be read as INE332A01027
2. By way of abundant caution, the Form of Acceptance-Cum-Acknowledgement with the changed ISIN number is being dispatched on May 15, 2008 (Thursday) to all the shareholders (as on the specified date) of the Target Company.

Shareholders are requested to ensure that the Form of Acceptance-Cum-Acknowledgement reflects INE332A01027 as the ISIN number, if otherwise, they are requested to change the ISIN number in the Form of Acceptance-Cum-Acknowledgement to INE332A01027 at the time of acceptance of Offer and delivery of documents.

SHAREHOLDERS ARE ALSO REQUESTED TO MENTION THE ISIN NUMBER INE332A01027 ON THE DELIVERY INSTRUCTION.

The other terms and conditions of the Offer remain unchanged.

This announcement should be read in conjunction with the PA and Addendum/ Corrigendum/ Second Corrigendum issued thereafter. Terms used but not defined in this announcement shall have the same meaning as assigned in the PA and/or Addendum and/or Corrigendum and/or Second Corrigendum. The Board of Directors of the Acquirer accepts full responsibility for the information contained in this announcement and also accepts responsibility for the obligations of the Acquirer laid down under the Regulations.

This announcement is expected to be available on the SEBI website at http://www.sebi.gov.in

Issued by the Manager to the Offer for and on behalf of the Acquirer

kotak® Investment Banking

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Dated : May 15, 2008
Place : Mumbai